

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.412
IB/685/ND/2023

IN THE MATTER OF:

M/s. Indo Spirits	...	Applicant
Versus		
Origin Appliances Private Limited	...	Respondent

Under Section 9 (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anand Shankar Jha, and Mr. Sachin Mintri,
Advocates
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This Tribunal vide order dated 03.06.2024 directed the Applicant to file the rejoinder which is on Board. Learned Counsel for the Applicant is directed to serve the copy of the rejoinder on the Counsel for the Respondent. List the matter on **05.08.2024** for argument.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)